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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No. 2242 of 1992

Date of Decision: 24.5.93

Praval Pratap SinghApplicant.

Versus

Union of India & othersRespondents.

CORAM:

Hon'ble Mr. Justice S.K.Dhaon, Vice Chairman.

Hon'ble Mr. S.R.Adige, Member(A)

For the applicant:

Smt. Rani Chhabra, Counsel.

JUDGMENT (ORAL)

(By Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman)

The respondents have been duly served. However, they have not cared to put in appearance. We are disposing of this application finally.

2. Learned counsel for the applicant states that the petitioner's case stands on the same footing as the petitioners in O.A.No. 2432 of 1990, decided on 21.4.93. We accordingly dispose of this application in terms of the order passed in the aforesaid O.A. on 21.4.93.

3. This application stands finally disposed of but without any order as to costs.

Adige
(S.R. ADIGE)
MEMBER (A)

S.K.D
(S.K. DHAON)
VICE CHAIRMAN (J)

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